
**13TH UPES DR. PARAS DIWAN MEMORIAL INTERNATIONAL ‘ENERGY LAW’
MOOT COURT COMPETITION, 2023**

10th February – 13th February, 2023



RULES OF THE COMPETITION

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OFFICIAL SCHEDULE

Provisional Registration	November 18 th , 2022
Release Of Case Record	December 7 th , 2022
Last date for Provisional Registrations	December 4 th , 2022
Last date for Final Registrations	December 20 th , 2022
Last date of seeking clarifications	December 25 th , 2022
Release Of Clarifications	December 30 th , 2022
Last date of Memorial Submission	January 30 th , 2023
Inauguration and Informative talk show	February 10 th , 2023
Researcher's Test and Memorial Exchange	February 10 th , 2023
Preliminary Rounds and Cultural night	February 11 th , 2023
Quarter Finals and Semi Final Rounds	February 12 th , 2023
Final Rounds and Valedictory Ceremony	February 13 th , 2023

RULES OF THE COMPETITION

GENERAL INFORMATION

1. These are the rules for the 13th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2023.
2. The 13th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2023 shall be held from February 10 to February 13, 2023 in **Hybrid** mode. Teams from institutions within Indian territory will be (mandatorily) competing in OFFLINE mode whereas international teams will be competing in virtual mode.
3. The Organizing Committee (OC) shall function as the point of contact, and any changes in the Rules of the Competition shall be notified by email to all participating teams.
4. The Competition shall be conducted in accordance with rules mentioned hereunder. Participants are required to comply with the rules and procedures prescribed herein.
5. The official email for all correspondence with respect to the Competition is mootcourt@ddn.upes.ac.in.

1. DEFINITIONS

- 1.1. **“Applicant(s)/Appellant(s)/Petitioner(s)/Claimant(s)”** means that side of the Team, which argues on behalf of the Applicant(s)/Appellant(s)/Petitioner(s)/Claimant(s) at any given point in the Competition.
- 1.2. **“Bench”** means the judges of an Oral Pleading Session collectively.
- 1.3. **“Bluebook”** means the Bluebook Method of Citation (21st edition).
- 1.4. **“Clarifications”** mean the clarifications and corrections to the Case Record issued pursuant to the Rules of the Competition. They shall form part of the Case record.
- 1.5. **“Compendium”** means a compilation or collection of legal or other authorities that a Team seeks to rely upon during the Oral Pleading Session.
- 1.6. **“Competition”** means the 13th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2023.
- 1.7. **“Identity”** means any fact pertaining to the identity of the Team, its members, or the Institution/College/University represented by the Team and the state or region where such Institution/College/University is located and includes any identification marks/ seal of the Team or the Institution/ College/University represented.

- 1.8. **“IST”** means Indian Standard Time
- 1.9. **“Oral Pleading Session”** means the oral pleadings before a Bench as explained in Rule 8 of the Rules of the Competition
- 1.10. **“Oral Score”** means the score given by a judge in accordance with Rule 9 of the Rules of the Competition.
- 1.11. **“Orator”** means one of the two designated speakers in a Team.
- 1.12. **“Organizing Committee”** or **“OC”** means the committee, including any other persons specifically authorized in this respect, appointed for the administration, and conduct of the Competition and all events leading to the Competition.
- 1.13. **“Rebuttals”** mean the set of arguments/ challenges that the Applicant(s)/ Appellants(s)/Petitioner(s) shall raise at the end of the main pleadings of all the Orators.
- 1.14. **“Reply to Rebuttals,”** means the defense presented by the Respondent(s) in response to the Rebuttals.
- 1.15. **“Researcher”** means that member of the Team who is not an Orator.
- 1.16. **“Respondent(s)”** means that side of the Team, which argues on behalf of the Respondent(s) at any given point in the Competition.
- 1.17. **“Scouting”** means any person observing the Oral Pleading Session of a Team other than that of the Team such person is associated with.
- 1.18. **“Team”** means the registered representatives of any Institution/College/University participating in the Competition and shall include only those members as specified in Rule 2.3 of the Rules of the Competition.
- 1.19. **“Team Code”** means the code assigned to a Team through draw of lots.
- 1.20. **“Written Submissions”** means the memorandum of written submissions submitted by any Team as per Rule 6 of the Rules of the Competition.
- 1.21. **“Written Submission Score”** means the score determined in accordance with the Rules of the Competition.

2. ELIGIBILITY AND TEAM COMPOSITION

- 2.1. The Competition is open to all students, enrolled bona-fide at the time of the competition on a regular basis in an undergraduate law course or its equivalent conducted by any recognized Institution/College/University.
- 2.2. A recognized Institution/College/University shall be entitled to send only one Team for the Competition.

- 2.3. Each Team shall comprise of three members. Two members of the Team shall be designated as Orators and the third member shall be designated as the Researcher.
- 2.4. Any additional member or Team Coach accompanying a Team shall not be recognized and will not be entitled to a certificate from the OC.
- 2.5. Any changes in the Team Composition shall be communicated to the OC before the commencement of the competition, failure of which can entail disqualification.

3. REGISTRATION

General Rules

- 3.1. Each Team must register by filling up the Registration Form available in **ANNEXURE I** of these Rules. Further, each team is required to also fill up the Google form as provided in Rules of the Competition.
- 3.2. Each Team shall complete such registration on or before **December 20th, 2022** (11:59P.M. IST).
- 3.3. A scanned copy of the duly filled Registration Form should be uploaded on the Google form:

REGISTRATION AND PAYMENT FORM

- 3.4. The team composition filled in the form shall be considered final. However, in case of extenuating circumstances, the concerned team shall notify committee, by email. In case of failure, it shall entail disqualification.
- 3.5. **For national teams, a registration fee of Rs. 6,000 and for international teams, a registration fee of USD 70 is to be paid online by one member of team through the Net banking to:**
 - i. **Beneficiary Name:** University of Petroleum and Energy Studies
 - ii. **Account Number:** 011594600000224
 - iii. **IFSC Code:** YESB0000115
 - iv. **Branch:** Yes Bank Ltd., Ground Floor, 56, Rajpur Road, Dehradun – 248001
 - v. **Swift Code:** YESBINBB
- 3.6. **Account details through which payment has been made along with receipt of the online payments shall be filled in google form referred in Rule 3.3.**

- 3.7. Once a Team registers by completing the formalities given in Rules 3.1 – 3.6 of the Rules of the Competition, a code (hereinafter “Team Code”) shall be assigned to the Team on the next day of last date of registration i.e., December 20th, 2022.

4. ANONYMITY OF TEAMS

- 4.1. Teams shall not reveal their Identity in any form, except by means of the Team Code assigned to them in accordance with the Rules of the Competition.
- 4.2. Teams shall not, in any way, reveal their Identity in the Written Submissions or in the course of the Oral Pleadings Session. The Written Submissions shall not bear the logo, name, etc. of the Team, its members or the Institution/College/University represented by the Team.
- 4.3. Any violation of the above-mentioned Rules of the Competition may attract disqualification of the Team from the Competition or any other penalty as may be determined by the OC. The decision of the OC in this regard shall be final and not subject to any challenge.

5. CLARIFICATIONS TO THE CASE RECORD

- 5.1. Teams may seek clarification latest by December 25th, 2022 (11:59 PM IST) through the following google form.

[CLARIFICATION FORM](#)

- 5.2. If in case, the teams are unable to seek clarification through the google form, they may e-mail such clarification on : mootcourt@ddn.upes.ac.in.
- 5.3. All the clarifications shall be emailed to all the participants on their respective email – ids provided in the registration form by December 30th, 2022. This date is subject to change.

6. WRITTEN SUBMISSIONS

- 6.1. Each Team is required to prepare Written Submissions for both sides, i.e., the Applicant(s)/Appellant(s)/Petitioner(s)/Claimant(s) and the Respondent(s) of the case.
- 6.2. A Written Submission shall be identified solely by the Team Code assigned to the Team pursuant to the Rules of the Competition. The Written Submissions shall not, in any way, disclose any fact pertaining to the Identity of the Team, its members, or the Institution/College/University represented by the Team.

- 6.3. The soft copy of the Memorials for the Applicant(s)/Appellant(s)/Petitioner(s) and the Respondent should be mailed to mootcourt@ddn.upes.ac.in on or before January 30, 2023. Late submission will be penalized by one point each per memorial for every hour of delay after the due date and shall not be accepted after twenty-four hours.
- 6.4. Once the soft copy of the memorials has been submitted, **no revisions, supplements, or additions will be allowed.**
- 6.5. The mode and submission of hard copy of memorials shall be informed in due course of time.
- 6.6. The briefs must have the following covers:
Applicant: Light Blue Color; Defendant: Light Red Color
- 6.7. A Written Submission shall consist of the following mandatory heads:
- Cover Page
 - Table of Contents
 - List of Abbreviations
 - Index of Authorities
 - Statement of Facts (not exceeding 2 pages)
 - Issues Raised
 - Summary of Arguments (not exceeding 3 pages)
 - Arguments Advanced (not exceeding 30 pages)
 - Prayer (not exceeding 1 page)
- 6.8. The Cover Page of a Written Submission must contain the following information:
- The Team Code in the upper right-hand corner in accordance with the Rules of the Competition.
 - The name and year of the Competition
 - The name of the case
 - The side for which the Written Submission has been prepared
 - Name of the forum resolving the dispute.
- 6.9. Teams shall cite all authorities in the Written Submission using footnotes as per Bluebook (21st Edition).
- 6.10. The Written Submission shall not contain any annexures, photographs or any other representation of like nature.

6.11. The Written Submission (including the preliminary pages and excluding the cover page) shall adhere to the following mandatory specifications:

- a. Paper size: A4
- b. Font type: Times New Roman
- c. Font size: 12
- d. Line spacing: 1.5
- e. Body of text: Justified
- f. Margin: 1 inch on all sides
- g. No borders

For footnotes, the formatting specifications are:

- a. Font type: Times New Roman
- b. Font size: 10
- c. Line spacing: 1
- d. Paragraph spacing: 0
- e. No additional space between 2 footnotes
- f. Body of text: Justified

6.12. The identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The Organizing Committee's decision shall be final.

7. COMPENDIUM

- 7.1. The team need to submit a compendium to the organisers within two days of memorial submission. The compendium shall not exceed 100 pages.
- 7.2. In case of failure of team to submit compendium to the organizing committee, the team shall not be allowed to share the compendium with the bench.
- 7.3. Any identifying marks/seal of the college shall attract severe penalties including disqualification. There will not be any passing of notes to the judges. The compendium will have to take care of this requirement. The teams can take them back after the respective rounds.

8. STRUCTURE OF THE COMPETITION

- 8.1. The Competition shall be conducted over a period of three days from February 11th to February 13th 2023. The Inaugural Function and Orientation of Participants will be held on February 10th, 2023.

- 8.2. The Competition shall consist of the following Oral Pleading Sessions:
- The Preliminary Rounds;
 - The Quarter-Final Rounds;
 - The Semi-Final Rounds; and
 - The Final Round.
- 8.3. The Teams participating in a Round will be provided with a soft copy of the opposing Teams Written Submission prior to the Oral Pleading Session.
- 8.4. If in case, we get participation of more than 32 teams, then octa final round will be conducted, else the format provided in Rule 7.2 will be followed.
- 8.5. **Preliminary Rounds:**
- The Preliminary Rounds will be held on 11th February 2023. There will be two Preliminary Rounds and each Team shall argue once as the Applicant(s)/Appellant(s)/Petitioner(s)/Claimant(s) and once as the Respondent(s).
 - The pairing of Teams for the Preliminary Rounds shall be decided by the OC. No two Teams shall argue against each other more than once in the Preliminary Rounds.
 - Each Team will be provided with a soft copy of the opposing Team's written submission prior to the Oral Pleading Session.
 - Each round shall be decided through the allocation of 9 round points, with 6 points being awarded on the basis of the Oral Scores of the Teams and 3 points being awarded on the basis of the Written Submission Scores of the Teams.
 - If the difference between the Written Submission Scores of the two Teams (determined in accordance with Rule 9.1 of the Rules of the Competition) is equal to or more than 10 marks, then the team with the higher Written Submission Scores will be awarded 3 points. If the difference is less than 10 marks, then 2 points will be awarded to the Team with the higher score and 1 point will be awarded to the other Team. In case of a tie, the Teams will be awarded 1.5 points each.
 - A Bench of 2 judges will judge each round in the Preliminary Rounds. For each judge, if the cumulative Oral Score (determined in accordance with Rule 9.2 of the Rules of the Competition) of one Team exceeds the cumulative Oral Score of the other Team by 10 marks or more, then the Team with the higher cumulative Oral Score will be awarded 3 points. If such difference is less than 10 marks, then the Team with the higher score will be awarded 2 points and the other Team will be awarded 1 point. In case of a tie, the Teams will be awarded 1.5 points each for that judge. Hence, a total of 3 points per judge will be

allocated for the Oral Pleading Sessions.

Example:

Team A: 2 (Judge 1) + 0 (Judge 2) + 1.5 (Written Submission) = 3.5 points

Team B: 1 (Judge 1) + 3 (Judge 2) + 1.5 (Written Submission) = 5.5 points

- g. The Team with the higher cumulative round points determined in accordance with Rules 7.5(e) and 7.5(f) of the Rules of the Competition will be adjudged as the winner of that round. Hence, in the example above, Team B will be adjudged the winner.
- h. The top 8 Teams will qualify to the Quarter-Final Rounds. The Teams will be ranked as per the following scheme:
1. Firstly, on the basis of the total round points earned after the two Preliminary Rounds.
 2. If there is a tie in the total round points, the rank will be determined on the basis of the number of wins in the Preliminary Rounds.
 3. If a tie persists, the rank will be determined on the basis of the total round points earned in the Oral Pleading Sessions in the Preliminary Rounds.
 4. If a tie persists after the above, it will be resolved on the basis of the Written Submission Scores of the Teams.

8.6. Quarter-Final/Semi-Final Rounds:

- a. The Quarter-Final Rounds will be held on February 12th, 2023 and will be knockout rounds. The pairing of Teams for the Quarter-Final Rounds shall be done by a power matchup.
- b. A Team will be credited with a win if the cumulative Oral Score of the Team in that match, calculated in accordance with Rule 9.2 of the Rules of the Competition, is higher than the cumulative Oral Score of the opposing Team in that match.
- c. A tie will be resolved on the basis of the Written Submission Scores of the Teams. If the tie still persists, cumulative scores of both the speakers shall be considered.
- d. The Semi-Final Rounds will be conducted on February 12th 2023 and will be knockout rounds. The pairing of Teams for the Semi-Final Rounds shall be done by power matchup.
- e. Rules 7.5(b) and 7.5(c) of the Rules of the Competition will apply mutatis mutandis to determine the winner of the Semi-Final Rounds.

8.7. Finals:

- a. The Final Round of the Competition will be held on February 13th, 2022. The sides for which the Teams will argue will be determined through a draw of lots.

- b. For each judge on the Bench, 1 point will be awarded to the Team which is given the higher cumulative Oral Score by that particular judge. On this basis, the total points awarded to each Team by the Bench shall be calculated.
- c. The winner of the Competition shall be determined on the basis of the highest total points determined in accordance with Rule 7.6(b) of the Rules of the Competition.
- d. A tie will be resolved by considering the cumulative Oral Score awarded by the Bench to each Team in accordance with Rule 9.2 of the Rules of the Competition. In case a tie persists, it will be resolved by considering the Written Submission Scores of the Teams.
- e. The Teams will be provided with a soft copy of the opposing Team's Written Submission prior to the Oral Pleading Session.

8. ORAL PLEADING SESSIONS

- 8.1. The order in which Teams shall submit their oral pleadings throughout the Competition shall be:
The Applicant(s)/Appellant(s)/Petitioner(s)/Claimant(s) shall first submit their oral pleadings, followed by oral pleadings of Respondent.
- 8.2. No Researcher of any Team will be permitted to address the Bench. (Subject to the discretion of Bench)
- 8.3. Only one Orator of the Team, as the case may be, shall present the Rebuttals or Reply to Rebuttals. The Rebuttals of the Applicant(s)/Appellant(s)/Petitioner(s)/Claimant(s) shall be limited to responding to the oral pleadings of the Respondent(s). The Reply to Rebuttals of the Respondent(s) shall be limited to responding to the Rebuttals of the Applicant(s)/Appellant(s)/Petitioner(s)/Claimant(s).
- 8.4. Before the Oral Pleading Session of a Team begins, the Orators of the Team shall inform the courtroom officer regarding the following, after which this information shall not be amended :
 - a. *Order of speaking of the Orators.*
 - b. *The Orator delivering the Rebuttals or Reply to Rebuttals, as the case maybe.*
 - c. *Time reserved by each speaker for Oral Pleadings, as well as for Rebuttals or Reply to Rebuttals, as the case may be.*
 - d. *Extensions of time may be granted only in extraordinary circumstances at the discretion of the Bench and is strongly discouraged.*
- 8.5. Teams shall not reveal their Identity (including names of the participants) throughout the duration of the Oral Pleading Sessions.

- 8.6. The dress code for the Competition shall be as per the applicable Bar Council of India Rules for advocates. However, robes and collars shall not be worn.
- 8.7. Any Team which violates any of the Rules with respect to the Oral Pleading Sessions may be penalized. The decision of the Bench shall be final in this regard.
- 8.8. An additional member or Team Coach accompanying a Team shall NOT be permitted to view the rounds of that or any other team.
- 8.9. Any form of Scouting during the Competition is strictly prohibited and shall entail disqualification of the Team. The decision of the OC in this regard shall be final and not subject to challenge.
- 8.10. The allocation of time between the Orators of a Team, as well as time reserved for Rebuttals or Reply to Rebuttals, as the case may be, is to be in whole minutes only.
- 8.11. Preliminary Rounds:**
- Each Oral Pleading Session will be for a period of 60 minutes wherein each Team will be allotted 30 minutes (including Rebuttals or Reply to Rebuttals, as the case may be). Any extension of time beyond this specified period is subject to the discretion of the Bench.
 - No Orator of a Team shall speak for more than 15 minutes, excluding the time reserved for Rebuttals or Reply to Rebuttals, as the case may be.
- 8.12. Quarter – Final/Semi – Final Rounds:**
- Each Oral Pleading Session will be for a period of 80 minutes wherein each Team will be allotted 40 minutes (including Rebuttals or Reply to Rebuttals, as the case may be). Any extension of time beyond this specified period is subject to the discretion of the Bench.
 - No Orator of a Team shall speak for more than 20 minutes, excluding the time reserved for Rebuttals or Reply to Rebuttals, as the case may be.
- 8.13. Final Rounds:**
- Each Oral Pleading Session will be for a period of 90 minutes wherein each Team will be allotted 45 minutes (including Rebuttals or Reply to Rebuttals, as the case may be). Any extension of time beyond this specified period is subject to the discretion of the Bench.
 - No Orator of a Team shall speak for more than 25 minutes, excluding the time reserved for Rebuttals or Reply to rebuttals, as the case may be.

9. EVALUATION CRITERIA

9.1. Evaluation Criteria for Written Submission

a. Written Submission will be marked on a scale of 100 marks per the following criteria:

S. No.	PARAMETERS (Memorial)	MARKS ALLOTTED
1.	Knowledge of Law & Facts	10
2.	Identification of Jurisdiction and Articulation of Issues	10
3.	Grammar & Presentation Style	10
4.	Application of Law to Facts	10
5.	Use of Authorities	10
6.	Proper Citation	10
7.	Format	10
8.	Originality in Presentation	10
9.	Organization of Arguments	10
10.	General Impression and Clarity of Thought	10
TOTAL		100

9.2. Evaluation Criteria for Oral Pleading Sessions

a. Oral Pleadings will be marked on a scale of 100 marks as per the following criteria:

S. No.	PARAMETERS (Oral Rounds)	MARKS ALLOTTED
1.	Knowledge of Law and Facts	10
2.	Interpretation and Application of Law	10
3.	Use of Authorities and Precedents	10
4.	Articulation and Response to questions	10
5.	Advocacy skills and Court Mannerisms	10
6.	Time Management	10
7.	Organization of Arguments	10
8.	Clarity of Thought and Expression	10
9.	Argumentative Skills and Creativity	10
10.	Written Submission in the Course of Oral Pleadings	10
TOTAL		100

10.MODE OF OFFLINE/ PHYSICAL ROUNDS

- 10.1. The rule contained in this part shall apply to round, in which both the teams are participating in physical mode. (i.e. both the teams are national teams).
- 10.2. For national teams, the physical appearance is mandatory and in case of failure, the team shall not be allowed to present their arguments in online mode.
- 10.3. The team may submit their printed compendium to the bench, provided that the team had already shared the compendium with the OC beforehand.
- 10.4. The team shall be responsible for printing of their compendium and no help shall be extended by the OC.

11.MODE OF ONLINE ROUNDS

- 11.1. This option is only available for international teams.
- 11.2. The rules in this part shall be applicable to rounds where both teams are in virtual/online mode.
- 11.3. The rounds will be conducted via Google Meet.
- 11.4. Participants have to ensure high speed internet connection with good audio and video facilities. It is advisable to the participants to use laptops or PCs for the oral pleadings.
- 11.5. The background of the participants on video call shall be plain and shall not contain any symbols or representations.
- 11.6. There must not be any noises other than the voice of the participant. In case other noises are audible and the judges find it to be disturbing, judges may stop the pleadings and the participants may be disqualified.
- 11.7. At the time when the other participant is speaking, one is expected to keep their microphone mute. In case a participant is found disturbing the other pleader anyway, they may be disqualified.
- 11.8. Teams must always keep their cameras on.
- 11.9. The researcher of the team may screenshare the compendium for the perusal of the bench.

12.MODE OF HYBRID ROUNDS

- 12.1. These rules shall apply to rounds wherein one team is in virtual mode (international team) whereas the other team is in offline mode (national team).
- 12.2. All arrangements for smooth conduction of the rounds, shall be ensured by the organising committee.

12.3. The team presenting in physical mode shall be responsible for printing their compendium and no assistance shall be extended by the organising committee

12.4. In order to maintain equality, the organising committee shall provide printed form of memorials and compendium of the team participating in online mode.

13. PRIZES AND AWARDS

13.1. Prizes and Awards shall adhere to the following scheme:

S. No.	CITATION	PRIZES AND AWARDS
1.	Winning Team	Certificate of Merit + INR70,000 (cash prize)
2.	Runners – up Team	Certificate of Merit + INR40,000 (cash prize)
3.	Best Written Submission	Certificate of Merit + INR20,000 (cash prize)
4.	Best Orator in the Preliminary Rounds	Certificate of Merit + INR10,000 (cash prize)
5.	Best International Team	Certificate of Merit
6.	Best Researcher	Certificate of Merit + INR 10,000 (Cash Prize)

13.2. The Best Orator in the Preliminary Rounds shall be determined as per the Oral Score awarded to each Orator in the Preliminary Rounds in accordance with Rules of the Competition.

13.3. All members of each Team shall be awarded Certificates of Participation.

13.4. The OC reserves the right to make any changes to the above-mentioned rules.

14. MISCELLANEOUS

- 14.1. The OC reserves the right to amend, modify, change, or repeal any of the Rules of the Competition. The OC shall communicate any changes made in the Rules of the Competition to the Teams.
- 14.2. The OC reserves the right to take decisions on any matter not mentioned in the Rules of the Competition. Any such decision taken by the OC shall be final and binding.
- 14.3. The OC reserves the right to interpret any of the Rules of the Competition. Such interpretation shall be final and binding.
- 14.4. If any one member of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- 14.5. The copyright in the Written Submissions of Teams shall vest with UPES. School of Law shall not be responsible for any liability accrued to any person or for any loss caused to any person because of the content of the Written Submissions.
- 14.6. No audio recording or videotaping of oral pleadings is permitted without the permission of the OC, the Bench before which the team is scheduled to present, and the opposing Team. The OC reserves all rights to audio recording and videotaping, or any other form of audio or visual reproduction of any oral round or part thereof. If a Team believes that the Rules of the Competition have been violated at any stage of the Competition, the Team shall, within half an hour after the completion of the round in which the alleged violation has occurred, register a complaint with the Student Conveners of the Competition.
- 14.8. Team(s) shall not approach the Bench with any complaints, under any circumstances whatsoever.

15. CONTACT DETAILS

❖ **Faculty Members:**

Ms. Vaishali Singh
Faculty Convenor, MCA
Email: v.singh@ddn.upes.ac.in

Dr. Mayank Mishra
Faculty Co-convenor, MCA
Email; Mayank.Mishra@ddn.upes.ac.in

❖ **Student Members:**

<u>For clarification regarding Rules</u>	<u>For clarification regarding organization</u>
<p>Mr. Aadarsh Mittal Student Secretary, MCA Phone: 7060715027</p>	<p>Ms. Aashi Sharma Student Secretary, MCA Phone: 7206020036</p>
<p>Ms. Kajal Kakani Student Convener, MCA Phone: 7737103722</p>	<p>Mr. Anany Singh Student Co-Convener, MCA Phone: 7678450453</p>

For any Communication: mootcourt@ddn.upes.ac.in

ANNEXURE I

13th UPES DR. PARAS DIWAN MEMORIAL INTERNATIONAL ENERGY LAW MOOT COURT COMPETITION, 2023

Date:

REGISTRATION FORM

GENERAL INSTRUCTIONS

1. Please fill out all the sections of the Registration Form for participation in the 13th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2023. All fields are mandatory.
2. Upon receipt of the duly filled-in Registration Form as per the rules below, the Organizing Committee shall assign a Team Code to such a Team pursuant to Rule 3.5 of the Rules of the Competition. The Team Code will be communicated to the Team's Official Team Contact Person.
3. Registration Forms received after the deadline will not be considered for participation in the Competition.

REGISTRATION FORM

UNIVERSITY INFORMATION

1. NAME OF INSTITUTION/COLLEGE/UNIVERSITY: _____
2. ADDRESS: _____
3. POSTAL CODE: _____
4. CITY: _____
5. COUNTRY: _____

PARTICIPANT INFORMATION

TEAM MEMBER 1: OFFICIAL CONTACT PERSON

1. FULL NAME: _____
2. MOBILE NUMBER: _____
3. E-MAIL: _____
4. CURRENT DEGREE: _____
5. NATIONALITY: _____
6. POSITION (ORATOR/RESEARCHER): _____
7. SIGNATURE: _____
8. DATE: _____

TEAM MEMBER 2:

1. FULL NAME: _____
2. MOBILE NUMBER: _____
3. E-MAIL: _____
4. CURRENT DEGREE: _____
5. NATIONALITY: _____
6. POSITION (ORATOR/RESEARCHER): _____
7. SIGNATURE: _____
8. DATE: _____

TEAM MEMBER 3:

1. FULL NAME: _____
2. MOBILE NUMBER: _____
3. E-MAIL: _____
4. CURRENT DEGREE: _____
5. NATIONALITY: _____
6. POSITION (ORATOR/RESEARCHER): _____
7. SIGNATURE: _____
8. DATE: _____